

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.527 of 2020

Kismat Begam	Petitioner
	Versus			
The State of Jharkhand & Another	Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Subodh Kumar Pandey, Advocate
For the State	: Ms. Supriya Minz, A.C. to G.A. V

04/26.03.2021 Heard Mr. Subodh Kumar Pandey, learned counsel for the petitioner and Ms. Supriya Minz, learned counsel for the opposite parties.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties.

Ms. Supriya Minz, learned counsel for the State waives notice on behalf of opposite parties.

Opposite parties are directed to file show cause within a period of four weeks.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Anit